

SCHEDULE II - FORM B
PUBLIC ANNOUNCEMENT

(Under Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SASI POWER PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	SASI POWER PRIVATE LIMITED
2.	Date of Incorporation of Corporate debtor	31 st August, 1999
3.	Authority Under which corporate debtor is incorporated /registered	Registrar of Companies, New Delhi Under the Companies Act, 1956
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	CIN : U40101DL1999PTC101362
5.	Address of the registered office and principal office (if any) of corporate debtor	A-60, Okhla Industrial Area, Ph-II, New Delhi 110020, India
6.	Date of closure of insolvency resolution process	13 th April, 2022
7.	Liquidation commencement date of corporate debtor	13 th April, 2022 (The order of Liquidation was received by Liquidator on 18 th April, 2022)
8.	Name and Registration Number of Insolvency Professional acting as Liquidator	Tarun Jain Regn No:- IBBI/IPA-002/IP-N00187/2017-18/10504
9.	Address and Email of the liquidator as registered with the Board	805, Padma Tower-1, Rajendra Place, New Delhi-110008 Email:- info@jainandpartners.com
10.	Address and Email to be used for Correspondence with the Liquidator, if different from those given in serial number 9	1001, Vikrant Tower, Rajendra Place, New Delhi-110008 Email:- sasipower.liquidator@gmail.com
11.	Last Date of Submission of Claims	13th May, 2022

Notice is hereby given that the National Company Law Tribunal, Court V, New Delhi ordered the commencement of liquidation of the **Sasi Power Private Limited** on 13th April, 2022.

The stakeholders of **Sasi Power Private Limited** are hereby called upon to submit their claims with proof, on or before **13th May, 2022** to the liquidator at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit claims with proof in person, by post or electronics means.

Submission of false or misleading proof of claims shall attract penalties.



(Tarun Jain)

Regn. No. IBBI/IPA-002/IP-N00187/2017-18/10504

Email:- info@jainandpartners.com/

Date: 19.04.2022

Place: New Delhi

PUBLIC NOTICE

reby given that DARPAN and FRN: 016790C) intended to goodwill of M/s Mukesh Sangal (Latter-Late CA Mukesh Kumar Registered Office at- 101 Complex, 8 Veer Savarkar Block, 110092 having ICAI FRN: 016790C) from its legal heir Mr. Abhishek

having objection, Right, title, claim or demand of any nature in respect of the said goodwill, required to make the same known with the documentary proof to the ICAI, ICAI Bhawan, 16/77-B, The Mall, Behind RBI, Kanpur-208002, ICAI Bhawan, 52, 53, Connaught Place, Vishwas Nagar, Delhi-110032 and also email: a@darpanandcompany.com from the date of publication of which it shall be deemed to be given up or waived.

IMPORTANT

are are taken prior to the publication of advertising and it is not possible to verify the same. The Indian (P) Limited cannot be responsible for such loss, nor for any loss or incurred as a result of its association with companies, firms or individuals appearing in its newspapers and magazines. We therefore request that readers make necessary inquiries regarding any monies or into any agreements or otherwise in an advertisement in our newspaper.

SCHEDULE II - FORM B
PUBLIC ANNOUNCEMENT

(Under Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SASI POWER PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	SASI POWER PRIVATE LIMITED
2. Date of Incorporation of Corporate debtor	31st August, 1999
3. Authority Under which corporate debtor is incorporated /registered	Registrar of Companies, New Delhi Under the Companies Act, 1956
4. Corporate Identity Number /Limited Liability Identity of corporate debtor	CIN : U40101DL1999PTC101362
5. Address of the registered office and principal office (if any) of corporate debtor	A-60, Okhla Industrial Area, Ph-II, New Delhi 110020, India
6. Date of closure of insolvency resolution process	13th April, 2022
7. Liquidation commencement date of corporate debtor	13th April, 2022 (The order of Liquidation was received by Liquidator on 18th April, 2022)
8. Name and Registration Number of Insolvency Professional acting as Liquidator	Tarun Jain Regn No:- IBI/PA-002/IP-N00187/2017-18/10504
9. Address and Email of the liquidator as registered with the Board	805, Padma Tower-1, Rajendra Place, New Delhi-110008 Email:- info@jainandpartners.com
10. Address and Email to be used for Correspondence with the Liquidator, if different from those given in serial number 9	1001, Vikrant Tower, Rajendra Place, New Delhi-110008 Email:- sasipower.liquidator@gmail.com
11. Last Date of Submission of Claims	13th May, 2022

Notice is hereby given that the National Company Law Tribunal, Court V, New Delhi ordered the commencement of liquidation of the Sasi Power Private Limited on 13th April, 2022.

The stakeholders of Sasi Power Private Limited are hereby called upon to submit their claims with proof, on or before 13th May, 2022 to the liquidator at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit claims with proof in person, by post or electronics means.

Submission of false or misleading proof of claims shall attract penalties.

Place: New Delhi
Date: 19.04.2022

Regn. No. IBI/PA-002/IP-N00187/2017-18/10504
Email:- info@jainandpartners.com/

Public Notice For E-Auction

Sale of Immovable property mortgaged to IIFL Home Finance Ltd. Corporate Office at Plot No.98, Udyog Vihar, Phase-IV, Gurgaon-122002, Floor, Main Shivaji Marg, Najafgarh Road, Beside Jaguar Showroom, of Financial Assets and Enforcement of Security Interest Act, 2001. IIFL Home Finance Ltd. has taken the possession of the following property/ies pursuant to the order of the court, nos. with a right to sell the same on "AS IS WHERE IS BASIS" and done by the undersigned through e-auction platform provided at

Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of Immovable Property
1. Mr. Rahul Gupta.	4-Oct-2021 Rs.28,06,226/- (Rupees Twenty Eight Lakhs Six Thousand Two Hundred and Twenty Six Only)	All that part of the property Floor, PVt 301, With Property bearing F-9/1, area 1 sq yds, out 83/16, Mha Village Palam 110045
2. Mrs. Shanu.	Bid Increase Amount Rs.40,000/- (Rupees Forty Thousand Only)	
(Prospect No. IL10027348)		
1.Mr. Mohd.	05-Oct-2021 Rs.10,87,847/- (Rupees Ten Lakh Eighty Seven Thousand Eight Hundred Forty Seven Only)	All that part of the property Flat No 40 47.79 sq mtr
2.Mohd Jahid Siddique Tyre Puncture.	Bid Increase Amount Rs.25,000/- (Rupees Twenty Five Thousand Only)	7Th Floor, Block-A7, Narela New
3.Mrs. Muskrat.		
(Prospect No. IL10098098)		

Mode Of Payment :- All payment shall be made by demand draft RTGS/NEFT. The accounts details are as follows: a) Name of the Chartered Bank Ltd., c) Account No:-53105066294, d) IFSC Code

- Terms**
- For participating in e-auction, Intending bidders required to register well in advance and has to create the login account, login ID along with the payment details towards EMD, copy of the KYC.
 - The bidders shall improve their offer in multiple of amount not less than 5 minutes of the closing time of the auction, the closing time shall be in the prescribed mode of payment.
 - The successful bidder should deposit 25% of the bid amount (and the balance 75% of the bid amount within 15 days from the closing time shall be in the prescribed mode of payment).
 - The purchaser has to bear the cess, applicable stamp duty, fees, charges, land and all other incidental costs, charges including.
 - Bidders are advised to go through the website <https://bankauct.com> for detailed terms and conditions of auction sale & auction application.
 - For details, help procedure and online training on e-auction support@bankauct.com, Support Helpline Numbers: @9643304680 Email:- kumarsanjay@iifl.com
 - Notice is hereby given to above said borrowers to collect the physical possession within 7 days, otherwise IIFL-HFL shall not be responsible for the same.
 - Further the notice is hereby given to the Borrowers, that in case the borrower fails to pay the amount due to IIFL-HFL, the decision of AO of IIFL-HFL shall be final and binding on the Borrowers.
 - In case of default in payment at any stage by the successful bidder, the amount already paid will be forfeited (including).
 - AO reserves the rights to postpone/cancel or vary the terms of the auction at any time, the decision of AO of IIFL-HFL shall be final and binding on the Borrowers.
- STATUTORY 30 DAYS SALE NOTICE**
- The Borrower are hereby notified to pay the sum as mentioned at Tender/Auction, failing which the property will be auctioned/sold at the best price.
- Place:- Delhi, Date: 18-Apr-2022

IDFC FIRST Bank Limited

(erstwhile Capital First Limited and amalgamated with Capital First Bank Limited)

CIN : L65110TN2014PLC097792
Registered Office: KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai - 600031. TEL: +91 44 4564 4000 | FAX

APPENDIX
POSSESSION
(For immovable property)

Whereas the undersigned being the authorized officer of IDFC Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under the said Act, (Enforcement) Rules, 2002 issued a demand notice calling upon the Borrower/Co-Borrowers/ Guarantors to pay the amount mentioned in the demand notice appended below within 60 days from the date of demand notice till payment.

The Borrower/ Co-Borrowers/ Guarantors having failed to pay the amount due to IDFC Bank Limited, the undersigned has taken the possession of the property described herein below in exercise of powers conferred on him/her under sub-section (4) of Section 13 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rules 3, 8 & 9 of Security Interest Act, 2002 had issued Demand Notice(s) under Section 13(2) on 20.09.2021 calling upon the



Union Bank of India (e-Andhra Bank),
SPL. Housing Finance Branch,
Sec-44, Noida-201301

POSSESSION NOTICE

The Authorised Officer of Union Bank of India, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rules 3, 8 & 9 of Security Interest Act, 2002 had issued Demand Notice(s) under Section 13(2) on 05-03-2020 calling upon the Borrower/Co-Borrowers/ Guarantors to pay the amount mentioned in the said notice(s) being Rs.3563267.61 (Rupees Thirty Five Lakhs Sixty Three Thousand Two Hundred and paise Sixty One Only) only in total, together with interest at the agreed rates of interest, within 60 days from the date of said notices.

The Borrower/Co-Borrowers/ Guarantors having failed to repay the amount, notice is hereby given to the Borrower/Co-Borrowers/ Guarantors and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) read with Rules 8 & 9 of the said Rules on this the 13th day of April 2022.

The Borrower/Co-Borrowers/ Guarantors in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property subject to the charge of the Union Bank of India (e-Andhra Bank), SPL. Housing Finance Branch, Sec-44, Noida-201301 for an amount of Rs.3563267.61 (Rupees Thirty Five Lakhs Sixty Three Thousand Two Hundred Sixty Seven and paise Sixty One Only) and the interest thereon.

DESCRIPTION OF IMMOVABLE PROPERTY

Building-Residential belonging to Mr. Dhiraj Kumar S/o Kedar Singh (Owner of the property), situated at KHASRA NO. 100, JAGANPUR, PARGANA-DANKOUR, TEHSIL & DISTT. GAUTAM BUDDH NAGAR (U.P.) and bounded by East OTHER PROPERTY, West OTHER PROPERTY, North OTHER PROPERTY, South ENTRY ROAD.

1.2022, PLACE: NOIDA

Authorised Officer, Union Bank Of India



Union Bank of India (e-Andhra Bank),
SPL. Housing Finance Branch,
Sec-44, Noida-201301

POSSESSION NOTICE

The Authorised Officer of Union Bank of India, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rules 3, 8 & 9 of Security Interest Act, 2002 had issued Demand Notice(s) under Section 13(2) on 20.09.2021 calling upon the

अनुसूची-II

प्रपत्र बी

सार्वजनिक उद्घोषणा

[भारत दिवाला तथा दिवालिआ मंडल (परिसमापन प्रक्रिया) विनियमन, 2016 के विनियमन 12 के अंतर्गत]

ससी पावर प्राइवेट लिमिटेड के स्ट्रेकरधारकों के ध्यानार्थ

क्र.सं.	संबंधित विवरण
1. कॉर्पोरेट ऋणधारक का नाम	ससी पावर प्राइवेट लिमिटेड
2. कॉर्पोरेट ऋणधारक के निगमन की तिथि	31 अगस्त, 1999
3. वह प्राधिकरण जिसके अंतर्गत कॉर्पोरेट ऋणधारक निगमित/पंजीकृत है	कम्पनी रजिस्ट्रार नई दिल्ली, कम्पनी अधिनियम, 1956 के अंतर्गत
4. कॉर्पोरेट पहचान संख्या/कॉर्पोरेट ऋणधारक का लिमिटेड लाएअपलिटी पहचान संख्या	CIN : U40101DL1999PTC101362
5. कॉर्पोरेट ऋणधारक के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई हो) का पता	ए-60, ओखला औद्योगिक क्षेत्र, फेज-II, नई दिल्ली-110020, भारत
6. इन्सॉल्वेंसी प्रस्ताव प्रक्रिया समापन की तिथि	13 अप्रैल, 2022
7. कॉर्पोरेट ऋणधारक का परिसमापन शुरू होने की तिथि	13 अप्रैल, 2022 (परिसमापन का आदेश 18 अप्रैल, 2022 को परिसमापक को प्राप्त हुआ)
8. परिसमापक के रूप में कार्यरत इन्सॉल्वेंसी प्रक्रियानल का नाम तथा पंजीकरण संख्या	तरुण जैन पंजी. सं. IBBI/PA-002/IP-N00187/2017-18/10504
9. बोर्ड में पंजीकृत परिसमापक का पता तथा ईमेल:	805, पदमा टावर-1, राजेन्द्र प्लेस, नई दिल्ली-110008 ईमेल: info@jainandpartners.com
10. परिसमापक के साथ पत्राचार के लिये प्रयुक्त होने वाला पता तथा ईमेल, यदि वह क्रमांक में दी गई विवरण से भिन्न है	1001, विकास टावर, राजेन्द्र प्लेस, नई दिल्ली-110008 ईमेल: sasipower.liquidator@gmail.com
11. दावे जमा करने की अंतिम तिथि	13 मई, 2022

एतद्वारा सूचित किया जाता है कि राष्ट्रीय कम्पनी विधि अधिकरण, कोर्ट V, नई दिल्ली ने 13 अप्रैल, 2022 को ससी पावर प्राइवेट लिमिटेड का परिसमापन शुरू करने का आदेश दिया है। एतद्वारा ससी पावर प्राइवेट लिमिटेड के क्रेडिटर्स को निदेश दिया जाता है कि आईएमटी नं. 10 में वर्णित पते पर परिसमापक के पास 13 मई, 2022 को या उससे पूर्व अपने दावे का प्रमाण जमा करें। फाइनांसियल क्रेडिटर्स केवल इलेक्ट्रॉनिक पद्धति से ही अपने दावे का प्रमाण जमा कर सकते हैं। अन्य सभी क्रेडिटर्स प्रमाण के साथ व्यक्तिगत या डाक द्वारा या इलेक्ट्रॉनिक माध्यमों से अपने दावे का प्रमाण जमा कर सकते हैं। दावे का गलत अथवा भ्रामक प्रमाण जमा करने पर दंडित किया जा सकता है।

स्थान: नई दिल्ली
तिथि: 19.04.2022

हस्ता/—
(तरुण जैन)
पंजी. सं. IBBI/PA-002/IP-N00187/2017-18/10504
ई-मेल: info@jainandpartner.com/

4. कॉर्पोरेट देनदार की कॉर्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या	U40101DL2003PTC119507
5. कॉर्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	610- /2, छतरपुर, नई दिल्ली-110030
6. कॉर्पोरेट देनदार के संबंध में ऋण शोध अक्षमता आरंभन तिथि	18 अप्रैल 2022 (आदेश 19 अप्रैल 2022 को प्राप्त हुआ)
7. ऋण शोध अक्षमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	15 अक्टूबर 2022 (दिवाला समाधान प्रक्रिया शुरू होने की तारीख से 180वां दिन)
8. अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	सत्य प्रकाश पंजी. सं.: IBBI/PA-002/IP-N00906/2019-2020/12920
9. अंतरिम समाधान प्रोफेशनल का पता और ई-मेल, जैसा कि बोर्ड में पंजीकृत है	बी-277, गली नं. 14, तोमर कॉलोनी, बुरारी, दिल्ली-110084. ईमेल: cs.satyaprakash@gmail.com
10. अंतरिम समाधान प्रोफेशनल का पत्राचार हेतु प्रयुक्त, पता और ई-मेल	बी-277, गली नं. 14, तोमर कॉलोनी, बुरारी, दिल्ली-110084. ईमेल: dirp.competentvidyut@gmail.com
11. दावा प्रस्तुत करने हेतु अंतिम तिथि	02 मई, 2022 (यानी, अंतरिम समाधान प्रोफेशनल नियुक्ति से 14 दिन)
12. अंतरिम समाधान प्रोफेशनल द्वारा धारा 24 की 4 उप-धारा (6क) के तहत (ख) के तहत अभिलिखित लेनदारों की श्रेणियाँ, यदि कोई	लागू नहीं
13. किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु विहित ऋण शोध अक्षमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
14. (क) संबंधित प्रपत्र उपलब्ध है (ख) अधिकृत प्रतिनिधियों का विवरण उपलब्ध है:	वेबलिंग: https://www.ibbi.gov.in/home/downloads

एतद्वारा सूचना दी जाती है कि राष्ट्रीय कम्पनी विधि न्यायाधिकरण ने दिनांक 18 अप्रैल 2022 को मैसर्स कम्पिटीटिव विद्युत टावर प्राइवेट लिमिटेड के लेनदारों से एतद्वारा अपने दावों का प्रमाण 02 मई 2022 को अथवा पूर्व अंतरिम समाधान प्रोफेशनल के समक्ष ऊपर आइटम 10 के समक्ष वर्णित पते पर प्रस्तुत करने की मांग की जाती है।

वित्तीय लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण व्यक्तिगत रूप से, डाक द्वारा अथवा इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत कर सकते हैं।

किसी श्रेणी के साथ सम्बन्धित वित्तीय लेनदार जैसा कि प्रविष्टि सं. 12 के समक्ष सूचीबद्ध है, अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि सं. 13 के समक्ष सूचीबद्ध तीन ऋण शोध अक्षमता प्रोफेशनल में से अपनी पसंद का अधिकृत प्रतिनिधि को प्रपत्र सीए में [लागू नहीं] निर्देशित करेंगे।

दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दंडनीय होगी।

दिनांक: 19.04.2022
स्थान: नई दिल्ली

अंतरिम समाधान प्रोफेशनल, कम्पिटीटिव विद्युत टावर प्राइवेट लिमिटेड
पंजीकरण सं.: IBBI/PA-002/IP-N00906/2019-2020/12920



भारतीय स्टेट बैंक, शाखा: आगरा चौक, शाखा, पलवल जिला पलवल, हरियाणा
फोन:- 01275-244795, 244794 ईमेल: sbi.00693@sbi.co.in

वित्तीय आस्तियों के प्रतिभूतिकरण व पुनर्निर्माण तथा प्रतिभूतिहित प्रवर्तन अधिनियम (सरफेसी एक्ट) 2002 के अंतर्गत प्रतिभूतिहित नियम 2002 के नियम 13(2) के अन्तर्गत यह सूचना जारी की जाती है।

भारतीय स्टेट बैंक से प्राप्त किये गये ऋण जो कि एन पी ए हो चुके हैं व जिसमें निम्न वर्णित दिनांक को निम्नवर्णित बकाया राशि शेष थी, उसकी विस्तृत मांग सूचना निम्नवर्णित ऋणियों एवं जमानतदारों को वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्गठन एवं प्रतिभूतिहित प्रवर्तन अधिनियम 2002 की धारा 13(2) के तहत निम्न वर्णित दिनांक को पंजीकृत डाक पावती सहित / स्पीड पोस्ट / कोरियर द्वारा आप सभी को भेजी गयी थी, जिसकी पावती प्राप्त नहीं हुई / जो बिना तामील वापस प्राप्त हो गयी है। मांग सूचना निम्नांकित दिनांकों में हमने आशय को स्पष्ट कर दिया था, कि आपके द्वारा सूचना में दर्शायी राशि 60 दिनों के अन्दर जमा नहीं करायी गयी तो उक्त अधिनियम की धारा 13(4) के अनुसार बैंक में बंधक सम्पत्तियाँ जो कि निम्नलिखित ऋणियों / जमानतदारों के नाम हैं, उनका आधिपत्य ले लिया जायेगा और कब्जा सूचना / ई-नीलमी सूचना में कर्जदार व गारंटर्स की फोटो प्रकाशित की जायेगी। बकाया राशि का विवरण निम्नानुसार है:-

क्र.सं.	कर्जदार/गारन्टर के नाम एनपीए की तारीख	मांग सूचना की तारीख बकाया राशि	सिक्योरिटी आस्तियों का विवरण
1	श्री राजेश शर्मा पुत्र श्री नन्धी राम (उधारकर्ता) मकान नं. 161, गली नं. 12, वार्ड नं. 5, आदर्श कॉलोनी, पलवल-121102 हरियाणा	मांग सूचना की तारीख 16-04-2022 रु. 9,70,725/- दिनांक 16.04.2022 तक और बचिव का ब्याज एवं आकस्मिक खर्च, लागत	सम्पत्ति खेवत खाता नं. 3811-3812-3813/4341-4343, रैक्ट नं. 164, किला नं. 22/2(1-17) रैक्ट नं. 173, Killa No-2/2(10) रैक्ट नं. 173, किला नं. 9/1(0-15) रैक्ट नं. 164, किला नं. 23/1(2-0) कुल क्षेत्रफल 75 वर्ग गज, जोकि आदर्श कॉलोनी, पलवल और म्युनिसीपल कॉलोनी पलवल के लिमिटेड के अंतर्गत (मूल बिक्री विलेख नं. 2747 वही नं. 1, जिल्द नं. 2989, पेज नं. 87, श्री राजेश सरना पुत्र श्री नन्धी राम के पक्ष में है।) बौद्धी: पूरब में - अन्य की सम्पत्ति, पश्चिम में - 20फीट चौड़ी गली, उत्तर में - मकान नं. एमसीपी 160, दक्षिण में - मकान नं. एमसीपी-161 का अन्य भाग

उक्त वर्णित ऋणियों / जमानतदारों को सलाह है कि (1) अधिक एवं विस्तृत जानकारी के लिए अधोहस्ताक्षरी से मूल नोटिस प्राप्त कर लें (2) मांग सूचना में दर्शायी गयी बकाया राशि ब्याज एवं खर्च आदि सहित मांग सूचना की दिनांक के 60 दिनों के भीतर जमा करें ताकि सरफेसी अधिनियम के तहत अग्रिम कार्यवाही से बच सकें।

दिनांक: 19.04.2022, स्थान: पलवल, हरियाणा

प्राधिकृत अधिकारी, भारतीय स्टेट बैंक



वंसुधरा, गाजियाबाद (यूपी.)

वित्तीय आस्तियों के प्रतिभूतिकरण व पुनर्निर्माण तथा प्रतिभूतिहित प्रवर्तन अधिनियम (सरफेसी एक्ट) 2002 के अंतर्गत प्रतिभूतिहित नियम 2002 के नियम 13(2) के अन्तर्गत यह सूचना जारी की जाती है।

बैंक ऑफ बड़ौदा से प्राप्त किये गये ऋण जो कि एन पी ए हो चुके हैं व जिसमें निम्न वर्णित दिनांक को निम्नवर्णित बकाया राशि शेष थी, उसकी विस्तृत मांग सूचना निम्नवर्णित ऋणियों एवं जमानतदारों को वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्गठन एवं प्रतिभूतिहित प्रवर्तन अधिनियम 2002 की धारा 13(2) के तहत निम्न वर्णित दिनांक को पंजीकृत डाक पावती सहित / स्पीड पोस्ट / कोरियर द्वारा आप सभी को भेजी गयी थी, जिसकी पावती प्राप्त नहीं हुई / जो बिना तामील वापस प्राप्त हो गयी है। मांग सूचना निम्नांकित दिनांकों में हमने आशय को स्पष्ट कर दिया था, कि आपके द्वारा सूचना में दर्शायी राशि 60 दिनों के अन्दर जमा नहीं करायी गयी तो उक्त अधिनियम की धारा 13(4) के अनुसार बैंक में बंधक सम्पत्तियाँ जो कि निम्नलिखित ऋणियों / जमानतदारों के नाम हैं, उनका आधिपत्य ले लिया जायेगा और कब्जा सूचना / ई-नीलमी सूचना में कर्जदार व गारंटर्स की फोटो प्रकाशित की जायेगी। बकाया राशि का विवरण निम्नानुसार है:-

क्र.सं.	कर्जदार/गारन्टर के नाम एनपीए की तारीख	मांग सूचना की तारीख बकाया राशि	सिक्योरिटी आस्तियों का विवरण
---------	---------------------------------------	--------------------------------	------------------------------